

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No. 77 of 2017 (SZ)**

Appellant(s)

The Ugar Sugar Works Ltd.,
Rep. by its Bangalore Office
Manager, Bangalore

Vs. Respondent(s)

The Karnataka State Pollution
Control Board,
Rep. by its Member Secretary,
Bangalore and 3 others

Legal Practitioners for Appellant(s)

M/s. S.R. Rajagopal

Legal practitioners for respondent(s)

Mr.M.R. Gokul Krishnan for R1,
R2 and R3

	Orders of the Tribunal
Order No. 1	<p>Date: 21st September, 2017</p> <p>Heard the learned counsel appearing for the appellant. Issue notice to the respondents.</p> <p>Mr. M.R. Gokul Krishnan, the learned counsel takes notice for respondent Nos.1 to 3 and waive service of notice.</p> <p>The appellant to furnish copy of the appeal with annexures to the learned counsel appearing for respondent Nos. 1 to 3 within 2 days.</p> <p>Notice to respondent No.4 by Registered Post with acknowledgement due and dasthi.</p> <p>Learned counsel appearing for the appellant presses for an interim order of stay as the order is for closure of the unit. Learned counsel would submit that in reply to the show cause notice, the appellant had given full details of the</p>

compliance carried out and it was not at all considered by the Authority and in such circumstances the order is to be stayed.

Learned counsel also submitted that the order passed under the Air (Prevention and Control of Pollution) Act, 1981 was already stayed by the Appellate Authority and the proceedings initiated under the SC and S.T. Act is also stayed by the Hon'ble High Court Karnataka. But we are dealing with the pollution being caused by the sugar industry, which is undoubtedly a highly polluting industry. Hence it is not in the interest of justice to grant an order of stay without getting full particulars, in the light of the impugned order pointing out the deficiencies.

The Karnataka State Pollution Control Board is directed to depute a Senior Officer to inspect the industry and verify the details of compliance furnished by the appellant in his reply to the show cause notice and submit a status report on the compliance of the deficiencies noted in the show cause notice. The report shall be filed within 10 days.

List the matter on 10.10.2017.

.....J.M.

(Justice M.S. Nambiar)